

**IN THE CUSTOMS, EXCISE & SERVICE TAX APPELLATE TRIBUNAL,
KOLKATA**

REGIONAL BENCH – COURT NO.2

**Excise Misc.Application No.77476 of 2019
&
Excise Appeal No.564 of 2012**

(Arising out of Order-in-Original No.02/Commissioner/C.Ex./Kol.I/2012 dated 22.03.2012 passed by Commr. of Central Excise, Kolkata)

M/s S.R.Shoes Pvt. Ltd.

Plot No.77,78,80 & 81, Udayan Industrial Complex, 3, Pagladanga Main Road,
Kolkata-700015

Appellant

VERSUS

CCEx., Kol.I

180,Shantipally, Rajdanga Main Road, Kolkata-700107

Respondent

APPEARANCE :

None for the Appellant

Shri S.S.Chattopadhyay, Authorized Representative for the Respondent

CORAM:

HON'BLE MR. P.K.CHOUDHARY, MEMBER (JUDICIAL)

HON'BLE MR.P.VENKATA SUBBA RAO, MEMBER (TECHNICAL)

MA ORDER NO...75083/2020

FINAL ORDER NO.75121/2020

DATE OF HEARING : 27.01.2020

DATE OF DECISION : 27.01.2020

PER P.K.CHOUDHARY :

The appellant has filed an application under Sabka Vishwas (Legacy Dispute Resolution) Scheme, 2019, praying for withdrawal of their appeal. Accordingly, the appeal is dismissed as withdrawn. Miscellaneous Application is also disposed off.

(Dictated and pronounced in the open court)

**(P. K. Choudhary)
Member (Judicial)**

**(P.V.SUBBA RAO)
Member (Technical)**

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